

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No. 367/MP/2019**

Subject : Petition under Section 79 of the Electricity Act, 2003 for execution of order dated 30.4.2019 read with corrigendum dated 29.5.2019 passed in Petition No. 255/MP/2017 and initiation of proceedings/appropriate action under Section 142 read with Section 149 of the Electricity Act, 2003 and Regulation 111 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 against the Respondents for non-compliance of the order dated 30.4.2019 read with corrigendum dated 29.5.2019 passed by the Commission in Petition No. 255/MP/2017.

Petitioner : Adhunik Power and Natural Resources Limited (APNRL)

Respondents : West Bengal State Electricity Distribution Company Limited and Anr.(WBSEDCL)

Date of Hearing : 12.2.2020

Coram : Shri P. K. Pujari, Chairperson  
Shri I.S. Jha, Member

Parties present : Shri Vineet Tayal, Advocate, APNRL  
Shri Deepak Khurana, Advocate, APNRL  
Shri Samerajit Sahoo, APNRL  
Shri Ravi Kavra, APNRL  
Shri Vishrov Mukherjee , Advocate, WBSEDCL  
Shri Ameya Vikram Mishra, Advocate, WBSEDCL

**Record of Proceedings**

Learned counsel for the Respondent, WBSEDCL requested for a week's time to file reply to the Petition.

2. Learned counsel for the Petitioner objected the same and submitted that in pursuance of the Commission's order dated 20.4.2019 in Petition No. 255/MP/2017, the Petitioner raised the supplementary bills. However, no payment has been made by the WBSEDCL till date despite repeated reminders. Learned counsel submitted that as on date, Rs. 110 crore is outstanding against the Respondent. Learned counsel requested to direct WBSEDCL to pay the outstanding dues.

3. After hearing the learned counsels for the parties, the Commission directed the Respondents to file their replies as last opportunity, by 20.2.2020 with an advance copy to the Petitioner who may file its rejoinder, if any, by 27.2.2020. The Commission directed that due date of filing the reply and rejoinder should be strictly complied with. No extension shall be granted on that account.



4. The Petition shall be listed for hearing in the month of March, 2020 for which separate notice shall be issued to the parties.

**By order of the Commission**

**Sd/-  
(T.D. Pant)  
Deputy Chief (Legal)**

